

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 1726/2016**

New Delhi this the 16<sup>th</sup> day of May, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. V. N. Gaur, Member (A)**

Pankaj Kumar Jain, Working as EE (C)  
S/o. Shri Tek Chand Jain,  
Age about 48 years,  
R/o. P-26, Gali No. 11,  
Bihari Colony, Shahdra,  
Delhi-32.

...Applicant

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. Director, Local bodies  
Players Building,  
Delhi Secretariat,  
Govt. of NCT, Delhi,  
New Delhi.
2. North Delhi Municipal Corporation,  
(through its Commissioner)  
Dr. S. P. Mukherjee Civic Centre,  
J. L. Marg, New Delhi.
3. The Commissioner,  
North Delhi Municipal Corporation,  
Dr. S. P. Mukherjee Civic Centre, 4<sup>th</sup> floor,  
J. L. Marg, New Delhi.
4. Director (Personnel),  
North Delhi Municipal Corporation,  
Dr. S. P. Mukherjee Civic Centre, 5<sup>th</sup> floor,  
J. L. Marg, New Delhi.
5. Addl. Commissioner, DEMS,  
North Delhi Municipal Corporation,  
Dr. S. P. Mukherjee Civic Centre, 5<sup>th</sup> Floor,  
J. L. Marg, New Delhi.
6. Union Public Service Commission (UPSC),  
(through its Chairman),  
Dholpur House, Shahjahan Road,  
New Delhi.
7. Shri Shya, Lal Bairwa, Executive Engineer  
S/o. Shri Mange Ram,  
R/o. B-1, MCD Flats, Sarojini Nagar,  
Delhi.
8. Shri Mahesh Singh Nimesh, Executive Engineer  
S/o. Late Shri Atar Singh  
A-121, Ganga Vihar, Delhi.

9. Shri Pramod Kumar Raja, Executive Engineer  
S/o. Shri J. N. Raja  
WZ-1288, Rani Bagh, Delhi  
Represented through Commissioner,  
South Delhi Municipal Corporation

(Private respondents No. 7 to 9 represented through Central  
Establishment Department, North Delhi Municipal Corporation)

....Respondents

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J)**

At the very outset the learned counsel for the applicant intends to withdraw the Original Application (OA) to enable the applicant to file a fresh O.A on the same cause of action at subsequent appropriate stage when actual cause of action would accrue to the applicant.

2. Therefore, the O.A is hereby dismissed as withdrawn with the aforesaid liberty as prayed for.

(V. N. Gaur)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/